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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P-64/2007 & 66/2008 CA- 660/2014 CA-829/2014 IA.76/2016 IA.299/2017 IA.300/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2017, 10.30 A.M.

Name of the Company Under Section		Sree Mohan Jatia & Ors -Versus- Jatia Cotton Mills Ltd & Ors 397/398		
2.	R. Mitna Payal Saha Advocal Ayou De Advocal	Interienom is C	6108. P64107.	Ayandur e 2/08/
1 2	Ratnerh Rai Anunoy Bo	Adv ru, Adv > Pet an	itioner in C.P. 64, d R-3, fand 5 in (12007 C.P. 66/2008 V 2/08
7	. D.N. Shar Razir Mul	ma, ser for lick odry	R-4 in CP 4/2013	248
١	Mr. Promis Mr. Adibe Mr. S. S.	l ur. Ry, Gr. Bu fe Kanadia, A. euspar. Adv	for R 3 incep 4	1/2013

02-08-2017 - CP-64/2007 & CP 66/2008 - CA 660/2014 - CA - 829/2014 - IA - 76/2016 - IA - 299/2017 - IA - 300/2017 - Sree Mohan Jatia & Ors. Vs. Jatia Coton Mills Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner(s) as well as on behalf of respondent No. 3 are present in CP No. 64/2007.

The Ld. Lawyer on behalf of the petitioner(s) as well as the Ld. Lawyer on behalf of Respondent Nos. 3,4 and 5 in CP No. 66/2008 are present.

The Ld. Lawyer on behalf of Respondents in case CP No. 64/2007 and CP No. 66/2008 had filed one application in CP 04/2013 for hearing all the three matters together. The said application has since been dismissed by an order dated 11-07-2017. Hence, they will prefer an appeal before the NCLAT and for the said reason prayed for adjournment.

Heard; the prayer is allowed.

Sd. MANORAMA KUMARI MEMBER(J)